

taking care to see that the good result so far achieved is maintained?

Shrimati Chandrasekhar: They are maintained.

Shri Jhulan Sinha: May I know if in the five States where the incidence of plague still remains, special care is taken by Government to completely eliminate it?

The Minister of Health (Rajkumari Amrit Kaur): Every effort will be made and that is why this survey has been undertaken.

RAILWAY EMPLOYEES

*324. **Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether any change has been brought about in the State Railways Establishment Code introducing provisions to reduce the special contribution to Provident Fund of Railway Employees at the time of retirement; and

(b) if so, what are the new provisions and the reasons for such cut tailment?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) No, Sir.

(b) Does not arise.

Shri Nambiar: May I know whether any cut in the special contribution is imposed as a matter of punishment for commissions and omissions during the entire service of an employee?

Shri Alagesan: Special contribution is made for good, efficient and faithful service. In the case of those who retire with a poor record of service, this may be liable to cut.

Shri Nambiar: May I know whether there are instances wherein such cuts have been made and whether Government are aware of such cases?

Shri Alagesan: It might have been made in cases where the employees do not have this good, efficient and faithful service to their credit. If they have been removed from service or

there have been some charges against them, cuts are certainly made.

Shri Nambiar: At the time of the commissions or omissions they are punished. May I know whether this cut in the special contribution is not a double punishment on the servants?

Shri Alagesan: Then there is no need to enunciate that this will be granted only in cases of good, efficient and faithful service.

STANDING COMMITTEE FOR ROADS

*325. **Shri Bheekha Bhai:** Will the Minister of Transport be pleased to state:

(a) whether Government have constituted a Standing Committee for Roads in pursuance of a Resolution passed by the Constituent Assembly (Legislative) and amended by Parliament on the 14th April, 1950; and

(b) if so, the personnel and composition thereof?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) A standing Committee for Roads used to be constituted every year upto the year 1951-52; but no Committee has been constituted after that in accordance with the general decision of Government regarding the formation of Standing Committees of Parliament.

(b) Does not arise.

Shri Bheekha Bhai: May I know the main recommendations made by the Standing Committee?

Shri Alagesan: The Committee was constituted every year, as I said, and it was administering the Central Road Reserve Fund and making allocations and grants out of this. Now that function is being discharged by the Minister himself.

Shri Bheekha Bhai: May I know whether the Committee recommended to bring in a legislation for the nationalisation of roads?

Shri Alagesan: It was not dealing with road transport.